

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.8/Chd/CHD/2017

In the matter of:

M/s Super Multicolor Printers (P) Ltd.

...Applicant/Corporate Debtor

Present:: Mr. G.S.Sarin, with Mr.P.D.Sharma Practicing Company
Secretaries for the applicant.
Mr.D.K.Gupta, Advocate for Financial Creditor, PNB.
Mr.Rakesh Kumar, Sr.Exec.Engr. HPSEB Ltd.,Baddi.

Pursuant to the order dated 02.6.2017, Mr.Rakesh Kumar, Senior Executive Engineer, Himachal Pradesh State Electricity Board Ltd., Electrical Division, Baddi, District Solan (HP) filed his statement separately stating that electricity connection was restored to the Corporate Debtor immediately on 03.06.2017. Mr.D.K.Gupta, learned counsel for the Financial Creditor filed Power of Attorney. List the matter on 07.8.2017. Reply to be filed at least a day before the date fixed. But the Electricity Department seeks time to file reply by engaging an advocate. Let the reply be filed with copy advance to the petitioner.



(Justice R.P.Nagrath)
Member (Judicial)

Present:: Mr. G.S.Sarin, with Mr.P.D.Sharma Practicing Company
Secretaries for the applicant.
Mr.Rakesh Kumar, Sr.Exec.Engr. HPSEB Ltd.,Baddi.

At this stage the file was taken up again on the request of the representative of the Electricity Department. Request is made by the Electricity Department for change of date because their counsel would not be

available on 07.08.2017. Mr.P.D.Sharma, Practicing Company Secretary for the applicant undertakes to inform learned counsel of the financial creditor/Bank about the change of the date of hearing. Let the needful be done. The date of hearing is changed from 07.08.2017 to 22.08.2017. Copy of this order be supplied to both the parties.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

✓ July 24, 2017
Subbu